

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF TEEMPER LIFESTYLE PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Teemper Lifestyle Private Limited
2.	Date of incorporation of corporate debtor	30/06/2008
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Mumbai under Companies Act, 1956
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U17299MH2008PTC184140
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office 601, PLUTO, B WING, VASANT GALAXY, BANGUR NAGAR GOREGAON (WEST) Mumbai - 400104 Maharashtra
6.	Insolvency commencement date in respect of corporate debtor	11th October, 2019 (NCLT, Mumbai Bench passed order dated 11.10.2019 in CP No 1257/ I&BP/2019 and Copy of the order was made available to the IRP on 10th January, 2020)
7.	Estimated date of closure of insolvency resolution process	8th April, 2020 (180 days from Insolvency Commencement Date)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mahesh Kumar Gupta IBBI/IPA-001/IP-P00478/2017-2018/10866
9.	Address and e-mail of the interim resolution professional, as registered with the Board	C / O AEMG & Associates Chartered Accountants, 202, New Heera Panna Industrial Estate Opp Business Park, Near Virwani Industrial Estate, Off Western Express Highway, Goregaon (East), Maharashtra-400063 Email - camkg59@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	C / O AEMG & Associates Chartered Accountants, 202, New Heera Panna Industrial Estate Opp Business Park, Near Virwani Industrial Estate, Off Western Express Highway, Goregaon (East), Maharashtra-400063 Email - irp.teemper@gmail.com
11.	Last date for submission of claims	24th January, 2020 i.e 14 days from the date of the receipt of CIRP order on 10 th January, 2020
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable at Present
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web:- www.ibbi.gov.in/downloadform.html NA

*NA- Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Teemper Lifestyle Private Limited** on 11th October, 2019.

The creditors of **Teemper Lifestyle Private Limited** are hereby called upon to submit their claims with proof on or before **24th January, 2020** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 10th January, 2020
Place: Mumbai

M.K. Gupta
Mahesh Kumar Gupta
Interim Resolution Professional
IBBI/IPA-001/IP-P00478/2017-2018/10866

